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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 6<sup>th</sup> March, 2026

**No.LL(B)16/2006/203.** – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2026 (Act No. 3 of 2026) is hereby published for general information.

**MEGHALAYA ACT NO. 3 OF 2026**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 6<sup>th</sup> March, 2026.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 6<sup>th</sup> March, 2026.*

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT  
(AMENDMENT) ACT, 2026**

**An**

**Act**

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Seventh Year of the Republic of India as follows:-

**Short title and  
Commencement.**

1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2026.

(2) It shall come into force at once.

**Amendment of Section 4.**

2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely-

**"(b) to maintain fiscal deficit to an annual limit of 3.5% of  
GSDP during Fiscal Year 2025-26".**

**Repeal & Savings.**

3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025 (Meghalaya Ordinance No. 11 of 2025) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act.

**A. K. SANGMA,**

Additional Secretary to the Govt. of Meghalaya,  
Law (B) Department.